

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 350 of 2019

IN THE MATTER OF:

Armada Singapore Pte. Ltd.

.....Appellant

Vs.

Ashapura Minechem Ltd.

.....Respondent

Present :

For Appellant:

Mr. Sudipto Sarkar, Mr. Shardul Thacker, Mr. Siddharth Thacker, Ms. Pratiksha, Mr. Saswat Patnaik, Advocates

For Respondents:

Dr. U.K. Choudhary, Senior Advocate, Mr. Rajesh Bohra, Mr. Dhruv Gupta, Advocates

Mr. Abhishek Anand, Mr. Anand A. Pavgi, Advocate

Mr. Pawan Sharma - RP

With

Company Appeal (AT) (Insolvency)No. 365 of 2019

IN THE MATTER OF:

J.P. Morgan Chase Bank N.A

.....Appellant

Vs.

Ashapura Minechem Ltd. & Anr.

.....Respondents

Present :

For Appellant:

Mr. Arun Kathpali, Senior Advocate with Mr. Ashish Mukhi, Advocates

For Respondents:

Dr. U.K. Choudhary, Senior Advocate, Mr. Rajesh Bohra, Mr. Dhruv Gupta, Advocates

Mr. Pawan Sharma - RP

....contd.

With

Company Appeal (AT) (Insolvency)No. 439 of 2019

IN THE MATTER OF:

HDFC Bank Ltd.

.....Appellant

Vs.

Ashapura Minechem Ltd.

.....Respondent

Present :

For Appellant: Mr. Kunal Tandon, Ms. Richa Sandilya, Advocates

For Respondents: Dr. U.K. Choudhary, Senior Advocate, Mr. Rajesh Bohra, Mr. Dhruv Gupta, Advocates

Mr. Pawan Sharma - RP

O R D E R

08.07.2019 - Dr. U.K. Choudhary, Senior Advocate along with Mr. Rajesh Bohra appears on behalf of R-2 in Company Appeal (AT)(Insolvency) No. 365 of 2019 and **Caveator** in Company Appeal (AT) (Insolvency)No. 439 of 2019 prays for and is allowed to file reply- affidavit within two weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereafter.

...contd.

Other Respondents may also file their respective affidavit within the same time period. Rejoinder, if any, may be filed by the Appellant within two weeks thereafter.

Post all the appeal(s) for 'admission' on **22nd August, 2019** within five cases.

Until further orders, the Interim Order passed on 8th April, 2019 shall continue and the Adjudicating Authority (NCLT), Mumbai Bench is prohibited from passing any order in the Insolvency cases.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/sk

Company Appeal (AT) (Insolvency)No. 350 of 2019
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Company Appeal (AT) (Insolvency)No. 439 of 2019